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CUTTACK, FRIDAY, JUNE 16, 1944

SEPARATE PAGINO IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

FINANCE DEPARTMENT

NOTIFICATION

The 13th June 1944

No. 4057-F.—The following notification issued by the Government of India in the Finance Department (Central Revenues), is republished for general information.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government

Simla, 3rd June 1944

STAMPS

No. 4—In exercise of the powers conferred by clause (a) of section 9 of the Indian Stamp Act, 1899 (II of 1899), the Central Government is pleased to direct that the duty chargeable under the said Act on receipts for pay and allowances drawn by the personnel of the Civil Pioneer Force while on field service in British India, shall be remitted.

S. RANGANATHAN
Dy. Secy. to Govt. of India

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATIONS

The 12th June 1944

No. 2397-Com.—The following notifications, issued by the Government of India in the Department of Labour, are republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

New Delhi, 17th May 1944

No. E100(1)—In exercise of the powers conferred by sub-rule (1) of rule 88 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Labour No. M862-(1), dated the 16th December 1940, namely:—

In the said notification for the words "under instructions given on behalf of Government by the Senior Naval or Military Officer at the place where the port is situated, when authorised in this behalf generally or specially by the Flag Officer Commanding, Royal Indian Navy or the Chief of the General Staff" the words "under instructions given on behalf of Government by any Naval or Military Officer at the place where the port is situated, when authorised in this behalf generally or specially by the Central Government" shall be substituted.

New Delhi, 17th May 1944

No. E100(2)—In exercise of the powers conferred by sub-section (4) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Labour No. M862(2), dated the 16th December 1940, namely:—

In the said notification for the words "by any Naval or Military Officer authorised for the purposes of that declaration by the Flag Officer Commanding, Royal Indian Navy or the Chief of the General Staff" the words "by any Naval or Military Officer authorised for the purposes of that declaration by the Central Government" shall be substituted.

G. PEACE
Joint Secy. to the Govt. of India

The 13th June 1944

No. 2422-Com.—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

WAR RISKS INSURANCE

New Delhi, 13th May 1944

No. 9-W.R.I. (G)/44—In exercise of the powers conferred by the second proviso to sub-section (1) of section 7 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the Notification of the Government of India, in the Department of Commerce, No. 71-W.R.I./42, dated the 14th November 1942, namely:—

In the Schedule annexed to the said notification, in item 30 after the words "Standard Cloth", the following words and brackets shall be inserted, namely:—

"(including Handloom Standard Cloth)."

New Delhi, 13th May 1944

No. 10-W.R.I. (G)/44—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 7-W.R.I./40, dated the 14th September 1940, namely:—

In the Schedule annexed to the said notification, the following entries shall be inserted namely:—

"2-B. Asian Assurance Company, Limited, Calcutta.

87-A. Standard General Assurance Company, Limited, Calcutta."

S. R. ZAMAN
Jt. Secy to the Govt. of India

LAW DEPARTMENT

NOTIFICATION

The 10th June 1944

No. 2337-L.—The following ordinances, promulgated by the Governor General, are republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

New Delhi, 20th May 1944

ORDINANCE No. XX of 1944

AN

ORDINANCE

to take power to require the performance by certain persons of services in British ships

WHEREAS an emergency has arisen which makes it necessary to take power to require the performance by certain persons of services in British ships;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

1. *Short title, extent and commencement.*—(1) This Ordinance may be called the Service in Ships (Requisition) Ordinance, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. *Interpretation.*—In this Ordinance "competent authority" means any person authorised by the Central

Government to exercise the functions of a competent authority under section 3.

3. Power to require performance of services in ships—(1) The competent authority may direct any British subject domiciled in the United Kingdom, who is for the time being in British India, to perform such services in any British ship registered in the United Kingdom as may be specified or described in the direction, being any services which that person is, in the opinion of the competent authority, accustomed to perform.

(2) Any services required by a direction given under sub-section (1) to be performed shall be performed on such terms as to remuneration and conditions of service as the competent authority may direct:

Provided that in determining the terms upon which any such services are to be performed, regard shall be had to any rates of salary, fees or wages for the performance of those services which appear to be usual, and in particular to any determination of the National Maritime Board in the United Kingdom relating to the remuneration and conditions of service of persons employed in the capacity in which the person to whom the direction relates is to serve.

(3) No British subject domiciled in the United Kingdom who has been the master or a member of the crew of any ship at any time since the 28th day of April 1941, shall, except with the consent of the competent authority, accept any employment in British India (other than an employment under a contract in operation at the commencement of this Ordinance) except as the master or a member of the crew of a British ship.

(4) If any person contravenes any of the provisions of this section or of any direction given thereunder he shall be punishable with imprisonment for a term which may extend to two years or with fine or with both.

WAVELL

Viceroy and Governor General

ORDINANCE No. XXI of 1944

AN ORDINANCE

to make special provisions in regard to public health

WHEREAS an emergency has arisen which renders it necessary to make special provision for preventing the spread of human disease, safeguarding the public health and providing and maintaining adequate medical services and other services essential to the health of the community;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

1. Short title, extent and commencement—(1) This Ordinance may be called the Public Health (Emergency Provisions) Ordinance, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. Definitions—In this Ordinance, unless there is anything repugnant in the subject or context,—

(a) "appropriate Government" means in relation to cantonment authorities and to port authorities in major ports, the Central Government, and in relation to all other local authorities, the Provincial Government;

(b) "local area" means the area within which a local authority exercises its functions;

(c) "local authority" in this section and sections 7 to 10 and 14 includes anybody, whether incorporated or not, engaged in providing a supply of water;

(d) "medical establishment" means establishment employed in connection with the provision of medical services;

(e) "public health services" and "public health establishment" include respectively sanitary, water-supply, vaccination, sewage disposal, drainage and conservancy services and establishment maintained for the purposes of such services, and any other service or establishment of a local authority which the appropriate Government may by notification in the official Gazette declare to be a public health service or public health establishment for any purpose of this Ordinance;

(f) "purpose of this Ordinance" includes the purposes of ensuring the provision of adequate medical services, of preventing the spread of human disease, of safeguarding the public health and of providing or maintaining services essential to the health of the community.

3. Power to require local authorities to take health measures—(1) The appropriate Government may by order in writing require any local authority to take within such period as may be specified in the order such measures as may be so specified, being measures which are in the opinion of that Government necessary for any purpose of this Ordinance; and thereupon it shall be the duty of the local authority to comply with the order within the specified period.

(2) If in the opinion of the appropriate Government a local authority which has been ordered under sub-section (1) to take any measures has failed to take, or is unlikely to complete, such measures within the period specified in the order, the appropriate Government may, without prejudice to any other action which may be taken under this Ordinance, authorise any person to take or complete, as the case may be, the said measures; and the person so authorised may for the purpose exercise all or any of the powers of the local authority or of any committee or officer of the local authority conferred by or under any law for the time being in force, issue such directions as he thinks fit to the officers or servants of the local authority, and if he finds it necessary or expedient so to do, employ any outside agency.

(3) All charges and expenses incurred by a local authority in complying with an order under sub-section (1) or by a person authorised under sub-section (2) shall, except to such extent, if any, as the appropriate Government may direct to be paid out of its revenues, be paid out of the funds of the local authority.

4. Power to appoint additional health staff—(1) The appropriate Government may, if it considers it necessary for any purpose of this Ordinance, appoint in any local area additional medical or public health establishment to perform such duties and exercise such functions as the appropriate Government may direct.

(2) Such additional establishment shall, unless and to such extent as the appropriate Government otherwise directs, be under the control of the appropriate Government, but its salaries and allowances or any specified portion thereof shall, if the appropriate Government so orders, be paid out of the funds of the local authority.

5. Powers of superintendence—(1) The appropriate Government may, if it considers it necessary for any purpose of this Ordinance, by order in writing assume the superintendence of all or any of the medical and public health services of any local authority.

(2) Upon the assumption of superintendence under sub-section (1),—

(a) the appropriate Government may by order in writing specify the scale of the medical or public health establishment concerned to be maintained by the local authority, the qualifications to be required for appointment to posts in such establishment, and the pay and other conditions of service of such establishment;

(b) the powers of appointment, dismissal and punishment of, and grant of leave to, members of such establishment shall vest in such authority as the appropriate Government may appoint in this behalf;

(c) the appropriate Government may by order in writing specify the powers to be exercised by Health Officers employed under the local authority;

(d) the appropriate Government shall have power to inspect, superintend and control the operations of the local authority in regard to any purpose of this Ordinance, and may by order in writing authorise persons to carry out such inspection, superintendence and control and define their powers and duties when so acting;

(e) the cost of and incidental to the services and establishments concerned shall continue to be paid out of the funds of the local authority.

6. Power to take over administration of services—The appropriate Government may, if it considers it necessary for any purpose of this Ordinance, authorise by order in writing any person to take over from any local authority the administration of all or any of its medical and public health services or of any medical institution maintained by the local authority; and the person so authorised may for the purposes of such administration exercise all the powers specified in sub-section (2) of section 3 of a person authorised under that sub-section; and all charges and expenses incurred by the person authorised under this section shall, except to such extent, if any, as the appropriate Government may direct to be paid out of its revenues, be paid out of the funds of the local authority.

7. Water-supply—(1) A local authority may, with the previous sanction of the appropriate Government, supply

water to any other local authority or to any other authority or person within or without its local area upon such terms as may be agreed, notwithstanding any provision prohibiting or restricting such supply contained in any other law.

(2) The appropriate Government may by order in writing direct any local authority to supply water to any area or to any authority or person within or without its local area at such places and in such quantities as may be specified in the order, subject to such payment being made therefor and to such other conditions as the appropriate Government may consider reasonable.

8. Power to give directions—For the purpose of carrying into effect any of the foregoing provisions of this Ordinance or any order made thereunder, the appropriate Government may in writing give to any local authority such directions as it thinks fit, and it shall be the duty of the local authority to comply therewith.

9. Power to supersede local authorities—(1) If the appropriate Government is of opinion that any local authority has failed to comply, or has delayed in complying, with any order or rule made or direction given under this Ordinance or has failed to act in accordance with or give effect to any notification issued under section 10, the appropriate Government may by order in writing supersede the local authority for such period as may be specified in the order.

(2) When an order of supersession has been made under sub-section (1)—

(a) all the members of the local authority shall, as from the date of supersession, vacate their offices as such members;

(b) all the powers and duties which may by or under any law for the time being in force be exercised or performed by or on behalf of the local authority shall, during the period of supersession, be exercised and performed by such person as the appropriate Government may authorise in this behalf;

(c) all property vested in the local authority shall, during the period of supersession, vest in the appropriate Government.

(3) On the expiration of the period of supersession specified in the order under sub-section (1), the appropriate Government may by order in writing—

(a) extend the period for such further term as it may consider necessary; or

(b) direct that the local authority shall be reconstituted in the manner provided for its constitution by or under the law relating thereto, and in such case any persons who vacated their offices under clause (a) of sub-section (2) shall not be deemed to be disqualified thereby for election, appointment or nomination; or

(c) direct that the local authority shall be reconstituted by the persons who vacated their offices under clause (a) of sub-section (2) and shall recommence functioning as if it had not been superseded:

Provided that the appropriate Government may at any time before the expiration of the period of supersession whether as originally specified under sub-section (1) or as extended under this sub-section, make an order under clause (b) or clause (c) of this sub-section.

10. Power to modify rules, bye-laws, etc.—In relation to any local area the appropriate Government may by notification in the official Gazette make any rules, bye-laws, regulations or orders connected with any purpose of this Ordinance which the local authority would under any law for the time being in force be competent to make, and may in like manner amend or suspend the operation of any such rule, bye-law, regulation or order made by the local authority:

Provided that, notwithstanding anything to the contrary in any other law, it shall not be necessary when issuing any such notification to comply with the provisions of section 23 of the General Clauses Act, 1897 (X of 1897) or the similar provisions of any local law or with any law providing for any procedure preliminary to the making of any such rule, bye-law, regulation or order:

Provided further that it shall be sufficient for the purpose of—

(a) cancelling any rule, bye-law, regulation or order made by the appropriate Government by notification under this section, or

(b) restoring to its form immediately prior to its amendment by notification under this section any rule, bye-law, regulation or order so amended—to rescind the notification.

11. Power to make rules—(1) The appropriate Government may make rules for carrying out the purposes of this

Ordinance, and in particular and without prejudice to the generality of the foregoing power, such rules may—

(a) prescribe any disease against the spread of which special precautions are considered by the appropriate Government to be necessary;

(b) prohibit any act which in the opinion of the appropriate Government is likely to lead to or facilitate the spread of any disease prescribed under clause (a);

(c) provide for the restraint, segregation and restriction of movement of persons suffering or suspected to be suffering from any such disease;

(d) provide for the temporary transfer of members of the medical and public health establishments of any local authority to service in another local area under the appropriate Government or another local authority.

(2) In making rules under this section, the appropriate Government may provide that a breach of any of the rules shall be punishable with imprisonment which may extend to three months or with fine or with both.

12. Certain persons deemed to be public servants—All persons authorised under sub-section (2) of section 3, clause (d) of sub-section (2) of section 5, section 6 or clause (b) of sub-section (2) of section 9 shall be deemed to be public servants within the meaning of the Indian Penal Code.

13. Protection of action taken under this Ordinance—No suit, prosecution or other legal proceeding shall lie against any person for anything in good faith done or intended to be done under this Ordinance.

14. Effect of other laws—The provisions of this Ordinance and of any rules and orders made thereunder shall have effect notwithstanding anything contained in any law defining the powers, duties or obligations of a local authority.

WAVELL

Viceroy and Governor General

New Delhi, 27th May 1944

ORDINANCE No. XXII of 1944

AN ORDINANCE

to amend the Restriction and Detention Ordinance, 1944

WHEREAS an emergency has arisen which makes it necessary to amend the Restriction and Detention Ordinance, 1944 (III of 1944) for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement—(1) This Ordinance may be called the Restriction and Detention (Amendment) Ordinance, 1944.

(2) It shall come into force at once.

2. Amendment of section 9, Ordinance III of 1944—In the proviso to section 9 of the Restriction and Detention Ordinance, 1944,—

(a) for the words “direct that the order shall continue in force notwithstanding that the said period of six months has expired,” the words “and at any time within thirty days before the expiry of the said six months, direct by an endorsement on the original order or otherwise that the order shall continue in force,” shall be substituted;

(b) after the words “further period of six months” the words “from the date on which but for such direction it would have ceased to be in force,” shall be inserted.

3. Amendment of section 11, Ordinance III of 1944—In section 11 of the Restriction and Detention Ordinance, 1944,—

(a) in sub-section (1)—

(i) for the words “No Court shall allow” the words, brackets and figure “No Court shall, except for the purposes of a prosecution for an offence punishable under sub-section (2), allow” shall be substituted;

(ii) for the words, brackets, letter and figures “an order under clause (b) of sub-section (1) of section 3” the words “any order referred to in that section” shall be substituted;

(iii) for the words and figure “therewith under section 7,” the words “therewith under that section,” shall be substituted;

(b) in sub-section (2) after the word “contents” the words “or matter purporting to be contents” shall be inserted.

WAVELL

Viceroy and Governor General

ORDINANCE No. XXIII of 1944

AN
ORDINANCE

to amend the Discipline of Seamen Ordinance, 1943

WHEREAS an emergency has arisen which makes it necessary to amend the Discipline of Seamen Ordinance, 1943 (XXIV of 1943) for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

1. *Short title and commencement*—This Ordinance may be called the Discipline of Seamen (Amendment) Ordinance, 1944.

(2) It shall come into force at once.

2. *Amendment of section 2, Ordinance XXIV of 1943*—To section 2 of the Discipline of Seamen Ordinance, 1943, the following clause shall be added, namely:—

(c) "assault", "criminal force" and "mischief" have the meanings respectively assigned to them in the Indian Penal Code.

3. *Insertion of new section in Ordinance XIV of 1943*—After section 2 of the Discipline of Seamen Ordinance, 1943, the following section shall be inserted, namely:—

"2A. *Assault, mischief and continued disobedience or neglect of duty*—(1) Whoever being lawfully engaged to serve on board any ship to which this Ordinance applies—

(a) assaults or uses criminal force to the master or any mate or certificated engineer of his ship, or

(b) commits mischief by causing any damage to his ship or to any stores or cargo thereof, or

(c) continuedly and wilfully disobeys lawful commands or continuedly and wilfully neglects his duty—

shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

(2) Nothing in this section shall be taken—

(i) to prejudice the provisions of section 225 of the Merchant Shipping Act, 1894 (57 & 58 Vict., c. 60) or section 103 of the Indian Merchant Shipping Act, 1923 (XXI of 1923), relating to forfeiture of wages for wilful damage to a ship or the stores or cargo thereof, or

(ii) to prevent any person from being prosecuted under any other law for any act or omission which constitutes an offence punishable under this section."

WAVELL

Viceroy and Governor General

ORDINANCE No. XXIV of 1944

AN
ORDINANCE

further to amend the Criminal Law Amendment Ordinance, 1943

WHEREAS an emergency has arisen which makes it necessary to make certain additions to the First Schedule to the Criminal Law Amendment Ordinance, 1943 (XXIX of 1943), and to supply a formal omission in the Criminal Law Amendment (Second Amending) Ordinance, 1944 (XVI of 1944);

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. *Short title and commencement*—(1) This Ordinance may be called the Criminal Law Amendment (Third Amending) Ordinance, 1944.

(2) It shall come into force at once.

2. *Amendment of First Schedule, Ordinance XXIX of 1943*—To Part III of the First Schedule to the Criminal Law Amendment Ordinance, 1943, the following entries shall be added, namely:—

"16. (1) *Raj Chandra Jain, ex-Casual*
Remittance Clerk, I. A. O. C.
Records, Jabalpur.

(2) *Suresh Chandra Jain, son of*
R. S. Seth Pheol Chand,
Golwingunj, Banda (U. P.).

(3) *Gopi Kishan Kumbiya Lal Jain,*
Photograph Frame Maker,
Jawahar Garj, Jabalpur.

17. *Harsenibhoy Mohomedally Rang-*
wala, Dawoodi Bakhra, Merchant,
1st floor, Tanakwala Building,
167-79, Dhakoo Street, Bombay.

18. *Thakur Prasad Nigam, Parcel*
Clerk, Raja-ki-Mandi, G. I. P.
Railway, Agra.

Section 120B
read with
section 420,
I. P. C.

Sections 161/
116, I. P. C.

Section 161,
I. P. C.

19. *Mahomed Ismail Mamsa, Contrac-*
tor, 282, Nagdevi Street,
Bombay.

3. *Amendment of section 3, Ordinance XVI of 1944*—At the end of clause (b) of section 3 of the Criminal Law Amendment (Second Amending) Ordinance, 1944, the words "shall be substituted" shall be inserted, and shall be deemed always to have been inserted.

WAVELL

Viceroy and Governor General

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS

The 14th June 1944

No. 10499-S.T.—The following notification issued by the Government of India in the Department of Industries and Civil Supplies is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 22nd May 1944

No. TC (4) 7/44—In exercise of the powers conferred on me by clauses 14 (2) and 15 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby authorise all dealers and persons holding on behalf of dealers to keep—

(i) Cloth or yarn packed between August 1943 and April 1944;

(ii) Cloth manufactured before August 1943, and marked between January and April 1944 in the manner prescribed by the Textile Commissioner's notification No. T.C. (6) 2/44, dated the 27th January 1944 till the 31st December 1944

M. K. VELLODI

Textile Commissioner

The 14th June 1944

No. 10501-S.T.—The following Press Note issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

PRESS NOTE

PROHIBITION OF PUBLICATION OF DIRECTORIES,
YEAR-BOOKS, ETC.

New Delhi, 18th April 1944

It would appear that an important provision of the Paper Control Order of 1942 is not as widely known as should have been the case. The Order prohibits the publication of all Directories, who's who, year-books, annuals, almanacs and any similar publications except with the special permission of the Central Government. Special permission is scarcely ever given as the shortage of paper is very acute in the country. Persons who publish such publications without obtaining special permission of the Central Government render themselves liable for action under the Defence of India Rules.

The 14th June 1944

No. 10503-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 29th April 1944

No. 3-Tex(A)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order:—

1. (1) This Order may be called the Cotton Cloth and Yarn (Transport) Control Order, 1944

(2) It extends to the whole of British India

(3) It shall come into force at once

2. In this Order "cloth" means any kind of cloth manufactured either wholly or partly from cotton, but does not include cloth made up into garments; "yarn" means any kind of yarn manufactured either wholly or partly from cotton; "Textile Commissioner" means the Textile Commissioner, Bombay, and includes any other officer appointed by him to perform all or any of the functions of the Textile Commissioner under this Order.

3. Any person, when called upon to do so, shall make a return to the Textile Commissioner giving particulars required by the Textile Commissioner in respect of all cloth and yarn in his possession that he intends to transport to any place in India whether by rail, road or sea.

4. The Textile Commissioner, may, by order in writing, require any person who intends to despatch any consignment of cloth or yarn to any place in India to despatch it by such route whether by rail, road or sea as may be specified in the order, whereupon such person shall not despatch such consignment by any other route.

5. The Textile Commissioner may, if he has reason to believe that any person has contravened, is contravening or is likely to contravene any of the provisions of this Order :—

(a) require any person to give such information in his possession with respect to any business carried on by him or any other person as the Textile Commissioner may demand ;

(b) inspect or cause to be inspected any books or documents belonging to, or under the control of, any person ;

(c) enter and search any premises.

6. No person shall with intent to evade the provisions of this Order refuse to give any information lawfully demanded from him under clause 5, or conceal, destroy, mutilate or deface any books of accounts or other documents relating to his business.

7. Any person, if required so to do by the Textile Commissioner, shall submit a return, in such form as the said Textile Commissioner may prescribe, giving details of his stocks.

H. M. PATEL

Joint Secretary to Govt. of India

The 14th June 1944

No. 10504-S.T.—The following notification issued by the Government of India, in the Department of Industries and Civil Supplies is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 13th May 1944

No. L.S./W(3)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make following further

amendments in the the Indian Woollen Goods (Control) Order, 1944, namely :—

(1) In the first schedule to the said order under item No. 2 knitted goods between the words "Sweaters" and "Jerseys" the following shall be inserted :—

"Hosiery"

2. (i) In the second schedule to the said order after the entry relating to Chapra, the following entry shall be inserted :—

"Cuttack—Messrs. Iswar Das Ram Kumar"

*

*

*

H. M. PATEL

Joint Secy. to the Govt. of India

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